

**NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV: (Special Bench)**

35. C.P. (IB)/1111(MB)2023

CORAM:

SHRISANJIV DUTT
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **09.07.2024**

Name of the Party: State Bank of India Through Rajendra
Kumar Jain
Vs
Shrikant Bhasi

Section 95(1)of Insolvency and Bankruptcy Code, 2016

ORDER

1. Ms. MeherMistrii/b J. Sagar Associates, Ld. Counsel for the Applicant present through virtual mode. Adv. V. K. Tiwari a/w Adv. Pratik, Ld. Counsel for the Resolution Professional (RP) present through virtual mode. Adv. Nausher Kohli a/w Nidhi Singh and Nidhi Faganiyai/b Vidhi Partners, Ld. Counsel for the Personal Guarantor present through physical mode.
2. Ld. Counsel for the RP submits that due to technical glitch on the part of the Registry, he is unable to file report, he seeks time. Two weeks-time is granted to the RP to file their report before the registry and serve upon the Personal Guarantor.
3. The Personal Guarantor is directed to file reply within two weeks after receipt of report.
4. Post this matter on **23.08.2024** for further consideration.

Sd/-

SANJIV DUTT
Member (Technical)
(FRK)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)